

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 6839/2020

(Arising out of impugned final judgment and order dated 21-12-2020 in WPPIL No. 27/2020 passed by the High Court of Chhatisgarh at Bilaspur)

JAY JAISWAL

Petitioner(s)

VERSUS

THE STATE OF CHHATTISGARH & ORS.

Respondent(s)

(FOR ADMISSION AND I.R.

IA No. 136425/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 136423/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 136426/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 05-01-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE K.M. JOSEPHFor Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Ms. Ankita Wilson, Adv.
Ms. Harini Raghupathy, Adv.
Ms. Ritu Kumar, Adv.
Mr. Satya Mitra, AORFor Respondent(s) Mr. S.C. Verma, Adv. Gen.
Mr. Sumeer Sodhi, Adv.
Mr. Hussain Ali, Adv.

Mr. Deepak Goel, Adv.
Mr. Raj Bahadur Yadav, AOR

Dr. Rajesh Pandey, Adv.
Ms. Aswathi M.K., AOR

Mr. Ashish Shrivastava, Adv.UPON hearing the counsel the Court made the following
O R D E R

We have heard Mr. Colin Gonsalves, learned senior counsel for the Petitioner and also heard Mr. Sumeer Sodhi, the learned counsel appearing for the Respondents.

It is submitted by Shri Colin Gonsalves that pursuant to the order dated 18.12.2020 of this Court in SLP (C) Dy. No. 26192 of 2020, the petitioner has moved an application on his behalf and on behalf of certain other prisoners seeking following directions:

“This Hon’ble Court may kindly be pleased to extend the period of parole till collection of the data regarding RTPCR test to be conducted on the prisoners and till the recording of satisfaction regarding taking into custody of 5500 prisoners who are present on parole.”

Shri Gonsalves has further submitted that the application seeking early disposal has been rejected by the High Court by the impugned order.

Having regard to the facts and circumstances of the case, we request the High Court to dispose of the application filed by the petitioner within a period of 15 days from today.

The Special Leave Petition is disposed of accordingly.

Interim protection granted by this Court on 30.12.2020 shall continue for a further period of 15 days to those who have not yet surrendered.

(RAJNI MUKHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
COURT MASTER (NSH)